

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP (IB) No.02/Chd/CHD/2018

In the matter of:

Allahabad Bank.Petitioner-Financial Creditor.

Versus.

Vardhman Chemtech Ltd.Respondent-Corporate Debtor.

Present: Mr.Nakul Sharma, Advocate for petitioner.
Mr.Gaurav Mankotia, Advocate for respondent.

During course of arguments, learned counsel for corporate debtor has pointed out certain defects in the application in Form No.1, which are:

- (i) that there is no certificate of registration of the charge issued by the Registrar of Companies concerned and
- (ii) that with the petition, the working for the computation of amount and the days of default in a tabular form as required by column 2 of Part 2 Form No.1 has not been filed.

Notice of these defects to the petitioner. Mr.Nakul Sharma, Advocate for the petitioner accepts notice on behalf of the petitioner. Let the documents be filed/defects be removed within a period of seven days with copy advance to the counsel opposite. The counter, if any, thereto may be filed at least a week before the next date with copy advance to the counsel opposite.

List the matter for arguments on 03.05.2018. The question whether the Bank is required to furnish the estimated value at the time of creation of the charge or at the current value, is left open.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)
Sd/-
(Pradeep R.Sethi)
Member (Technical)

April 09, 2018.
Ashwani

